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[Final Status of BCIND/R/E/26/00637](#)

Applicant Name	ADVOCATE YENNAM BALACHANDER REDDY
Date of receipt	14/05/2026
Request Filed With	Bar Council of India
Text of Application	<p>To,</p> <p>Central Public Information Officer</p> <p>Bar Council of India (BCI).</p> <p>Subject: Information regarding enrolment and practising status of Shri Mamata Banerjee under Advocates Act 1961.</p> <p>Please provide following information regarding Shri Mamata Banerjee former Chief Minister of West Bengal.</p> <p>1. Whether Shri Mamata Banerjee has ever been enrolled as an Advocate under Advocates Act 1961. If yes provide:</p> <p>(a) Enrolment Number</p> <p>(b) Date and Year of enrolment</p> <p>(c) Name of State Bar Council</p> <p>(d) Present enrolment and practice status</p> <p>2. Provide certified copies of:</p> <p>(a) Enrolment application</p> <p>(b) Certificate of enrolment</p> <p>(c) Declaration regarding practice or non practice</p> <p>(d) Certificate of Practice verification records</p> <p>(e) Orders or communications regarding suspension cessation continuation transfer or non practising status</p> <p>3. State whether Shri Mamata Banerjee is presently classified as Practising Advocate or Non Practising Advocate as on date of disposal of this RTI application.</p> <p>4. Provide certified copies of records supporting present practising or non practising status.</p> <p>5. State whether name of Shri Mamata Banerjee appears in any register or list of Non Practising Advocates maintained by Bar Council of India or any State Bar Council.</p>

6. Provide certified copies of any Rule Resolution Circular Notification or order showing whether a non practising advocate can:

- (a) Appear before High Courts
- (b) File vakalatnama
- (c) Argue before Supreme Court
- (d) Represent litigants before Courts or Tribunals

7. Provide certified copies of Rules Resolutions Circulars or Notifications governing:

- (a) Verification of Certificate of Practice
- (b) Identification of Non Practising Advocates
- (c) Consequences of declaration as Non Practising Advocate

Declaration:

Information sought relates to statutory enrolment and professional status maintained by statutory authority under Advocates Act 1961 and is matter of public record and public activity. Sections 8 9 and 11 of RTI Act 2005 are not attracted.

Request document <i>(if any)</i>	document not provided
Status	RTI REQUEST RECEIVED as on 14/05/2026
Date of Action	14/05/2026
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